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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH  
NEW BOMBAY

Stamp No.280/90  
ORIGINAL APPLICATION No.336 of 1990.

Smt. Vrinda Samant .. Applicant

vs.

Union of India & Ors. .. Respondents.

Appearance:

Mr. M.A. Mahalle, advocate  
for the applicant

Coram: Hon'ble Shri D. Surya Rao, Member (J)  
Hon'ble Shri M.Y. Priolkar, Member (A)

Dated 28-5-1990

Tribunal's Order  
(Per: Shri D. Surya Rao, Member (J))

Heard Mr. M.A. Mahalle advocate for the applicant.

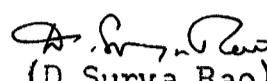
He had earlier filed O.A. 779/88 wherein he had challenged the notice terminating the applicant's services. This Tribunal (one of us was a Member thereto) had disposed of O.A. on 6-4-1990 and held as follows:

" We see no merit in this application which is accordingly dismissed, with no order as to costs.  
The respondents, may however, consider the feasibility of giving one more opportunity to the applicant to qualify in the next examination for regularisation, or if no such special qualifying examination is to be held in the near future, in the regular recruitment examination of the Staff Selection Commission by relaxing the upper age limit, if necessary, in her favour."

Thereafter the present Stamp 280/90 has been filed stating that till the next examination is held respondent should be restrained from terminating the services of the applicant. We do not find any merit in this application. This Tribunal had rejected O.A. 779/88 on 6-4-1990. While rejecting the O.A. <sup>only</sup> the Tribunal has given the applicant the benefit of <sup>being</sup> ~~having~~ considered for appointment when the vacancies are being filled up. The right to continuance in service is ~~not~~ till such

recruitment takes place is not a right conferred or granted by order of the Tribunal in O.A.779/1988. We do not find any merit in this case and accordingly we dispose of this application.

  
(M.Y. Priolkar)  
Member(A)

  
(D. Surya Rao)  
Member(J)